

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA No.4561/2015

This the 9<sup>th</sup> day of January, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Shri P.K. Basu, Member(A)**

1. N.C. Kashmira, Inspector Central Excise  
Age about 57 years  
S/o Shri H.D. Kashmira  
R/o H-614, Sarojini Nagar  
New Delhi-110023.
2. R.K. Arya, Inspector Central Excise  
Age about 59 years  
S/o Sh. Horam Singh  
R/o Moh. Lajjapuri  
Gali No.8A, Hapur  
Distt. Hapur, U.P.-245101
3. Akram Khan, Inspector Central Excise  
Age about 55 years  
S/o Late Sh. Z.Khan  
R/o E-151, Nanakpura  
New Delhi-110021. ....Applicant

(By Advocate: Shri M K Bhardwaj and Shri M D Jangra)

Vs.

UOI & Ors. through

1. The Secretary  
Government of India  
Ministry of Finance  
Department of Revenue  
North Block, New Delhi-110001.
2. The Chairperson  
Central Board of Excise & Customs  
Ministry of Finance  
North Block, New Delhi-110001.
3. The Chief Commissioner of Central Excise  
Delhi Zone (Cadre Control)

C.R. Building, I.P. Estate  
New Delhi-110002.

4. The Secretary  
Department of Personnel & Training  
Ministry of Personnel, Public Grievances  
& Pension, North Block, New Delhi ....Respondents

(By Advocate: Shri Rajesh Katyal)

**ORDER (Oral)**

**Shri V. Ajay Kumar, Member(J):**

When this matter was taken up for hearing, it is submitted by both sides that the reliefs claimed in the OA have already been granted and accordingly the OA has become infructuous. Hence, this OA is dismissed as infructuous. No costs.

**( P.K. Basu )**  
**Member(A)**

**( V. Ajay Kumar )**  
**Member(J)**

/vb/